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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 2474/93

New Delhi, dated the 18th July, 1994

Hon'ble Sh. N.V.Krishnan, Vice Chairman (A)

Hon'ble Smt.Lakshmi Swaminathan, Member (Judicial)

Shri Din Dayal Maheshwari  
Asstt. Finance-II Section  
Ministry of Civil Aviation,  
Sardar Patel Bhawan, New Delhi

Shri Brijesh Kumar Mathur,  
9/347-A Lilita Laxmi Nagar,  
Delhi.110092

... Applicants

(None for the applicant )

V/s

1. Union of India  
through its Secy.Deptt.of Personnel &  
Training North Block,  
New Delhi
2. The Secretary,  
Ministry of Civil Aviation, Safdarjung  
Airport,  
New Delhi
3. U.P.S.C. through its Chairman  
Dholpur House, New Delhi.

... Respondents

O R D E R (ORAL)

(Hon'ble Sh. N.V.Krishnan, Vice Chairman (A))

There are two applicants, in the case of first  
was  
applicant notice/ got served through his employer which has  
been received on 23.8.93. This has been done in pursuance  
of our order dated 24.1.94. He is not present. In so far as  
IIInd applicant is concerned notice was sent on 18.3.94 A/C  
is still awaited. In the circumstances, service is presumed.

Neither the applicant is present, though called  
twice. Accordingly, OA is dismissed in default.

*LS*  
(Smt.Lakshmi Swaminathan )  
Member (Judicial)

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*LS*  
(N.V.Krishnan ) 18/7/94  
Vice Chairman (A)